

in the country. However, production is sufficient to meet the demand in the country. Government have not received any complaints regarding abnormal increase in the price of manual type-writers in the recent past.

Delicensing of bulk drugs and Intermediates and their Formulations

128. DR. G. S. RAJHANS :
SHRI R. P. DAS :
SHRI DHARAM SINGH MALIK :
SHRI M. RAGHUMA REDDY :
SHRI VILAS MUTTEMWAR :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Indian Small Scale Manufacturers Association has urged the Government to stay the implementation of its decision to delicense 94 bulk drugs, intermediates and their formulations;

(b) whether Government have considered their representation and taken any decision; and

(c) if so, the details thereof and reaction of Government thereto ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) My Ministry has seen Press Reports to this effect.

(b) and (c). The scheme of delicensing, has so far extended to bulk drugs and formulations, is intended to simplify licensing procedures for non-FERA and non-MRTP companies in respect of articles not reserved for small scale sector and is designed to give a fillip to growth, investment and production of essential mass consumption bulk drugs and formulations.

Vacancies of judges in Madras High Court

129. SHRI P. R. KUMARMANGALAM
Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the reasons for the delay in filling up the vacancies in the High Court of Judicature at Madras;

(b) whether any proposals have reached his Ministry in this regard; and

(c) if so, the action taken to speed up matters, especially in view of the mounting arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE: (SHRI H. R. BHARADWAJ) : (a) to (c). Some proposals for filling in the vacancies in Madras High Court have been received. The matter is engaging the earnest attention of the Government of India in consultation with the Constitutional authorities concerned who have been frequently reminded.

Public sector units incurring losses due to lack of functional autonomy

130. SHRI P.R. KUMARMANGALAM:
Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the public sector units which fall under his Ministry are incurring losses due to lack of functional autonomy in these units; and

(b) whether the concept of functional autonomy is being strictly implemented by his Ministry in public/joint sector units which fall administratively under his Ministry ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHANMAD KHAN) : (a) Some of the Public Sector Undertakings under the administrative control of the Ministry of Industry & Company Affairs are making losses due to various reasons such as unremunerative prices, outdated technology, power constraints, marketing constraints etc., but not due to lack of functional autonomy.

(b) This Ministry is implementing the concept of functional autonomy in the case of public sector undertakings under its administrative control.